

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

27. M.A. 2945/2019

In

C.P.(IB)-4322(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, HON'BLE MEMBER (J)
SHRI. PRABHAT KUMAR, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.03.2023**

NAME OF THE PARTIES: Shital Corporation

V/s.

Piletech Infra Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Resolution Professional, Mr. Aniruth Purusothaman is present through virtual hearing.

It transpires from the records that the earlier Division Bench comprising of Hon'ble V.P. Singh Member (Judicial) and Hon'ble Ravikumar Duraisami Member (Technical) vide their order dated 14.03.2019 adjourned the above matter under sine die by directing the Operational Creditor to file their claim before the Resolution Professional in Company Petition 608/2018 before court No. II. It has been also observed from this Bench vide order dated 05.08.2022 that another company petition bearing no. 4587 of 2018 was admitted against the same corporate debtor by Court No. IV on 16.10.2019. Hence, the above Company Petition as well as pending applications stands disposed of and the matter need not be listed again on board.

Sd/-
PRABHAT KUMAR
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)